

IN THE HIGH COURT OF JHARKHAND AT RANCHI  
Cr.M.P. No. 1486 of 2021

Raja @ Md. Wasim ... Petitioner

Versus

The State of Jharkhand ... Opposite Party

**Coram: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

For the Petitioner : Ms. Shamma Parveen , Adv.  
For the State : Mr. Suraj Verma, Spl. P.P.

**03 / 10.09.2021** Heard the parties through Video Conferencing.

This criminal miscellaneous petition has been filed under section 482 Cr.P.C by the petitioner with a prayer for modification of the order dated 06.03.2020 passed in ABA no. 1471 of 2020.

It is submitted by the learned counsel for the petitioner that vide order dated 06.03.2020 passed in ABA no. 1471 of 2020, the petitioner was directed to surrender before the court below within four weeks and to furnish cash security of Rs. 20,000/- but because of COVID-19 pandemic, the petitioner could not arrange money hence he could not surrender within the stipulated time but in the meanwhile, the petitioner arranged money and furnished the said cash security in the court below, the copy of which is kept at page 3 (Annexure 1) of the supplementary affidavit of the brief. Learned counsel for the petitioner submits that the time to surrender before the court below in terms of the order 06.03.2020 passed in ABA no. 1471 of 2020 be extended for six weeks from the date of this order.

Considering the facts of the case and the submission of the learned counsel for the petitioner, the prayer for extension of time for the petitioner to surrender in the court below in terms of the order dated 06.03.2020 passed in ABA no. 1471 of 2020 is allowed. Hence, the petitioner is directed to surrender before the court below "within six weeks from the date of this order in terms of the order dated 06.03.2020 passed in ABA no. 1471 of 2020".

The order dated 06.03.2020 passed in ABA no. 1471 of 2020 is modified to the aforesaid extent only.

This criminal miscellaneous petition is disposed of accordingly.

**(ANIL KUMAR CHOUDHARY, J.)**

Smita/-